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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 09th day of **April, 2007.**

**HON'BLE MR. P.K. CHATTARJI, MEMBER-A
HON'BLE MR. S.K. DHAL, MEMBER-J**

ORIGINAL APPLICATION NO. 347 OF 2007

Kumar Shri Prakash, S/o Sri Hargovind Lal
Srivastava, R/o Village Lohar Patti, Post Nechua,
Jalalpur, District Gopal Ganj, Bihar

.....Applicant

V E R S U S

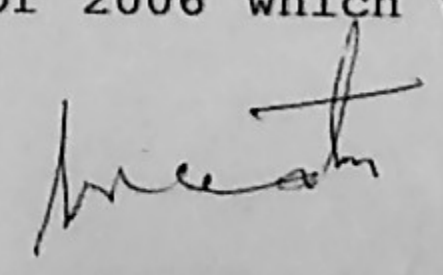
1. Union of India through its General Manager/Karmic, D.L.W., Varanasi.
 2. Chief Personnel Officer, D.L.W., Varanasi.
 3. Deputy Chief Personnel Officer, D.L.W., Varanasi.
 4. Santosh Kumar Nigam, S/o late Ramadhar Nigam, Roll No. H/005222, D.L.W., Varanasi.
-Respondents

Present for the Applicant: Sri A.K. Srivastava
Present for the Respondents: -----

O R D E R

BY P.K. CHATTERJI, MEMBER-A

This is the second O.A. filed by the applicant who is physically challenged person and who has applied against the notice of recruitment no. 02 of 2005 issued by the respondents in the physically handicapped quota. He was qualified in the written examination held on 11.12.2005 and was placed at sl. No. 2 in the merit list. On 9.1.2006, he was called for interview. However, as he was not selected, the applicant had filed O.A. no. 511 of 2006 which was

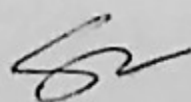


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decided by this Tribunal on 6.12.2006 with the direction that the applicant would make a fresh representation to the respondent no.3 whereupon the respondent no.3 will consider the same and dispose it of in accordance with the relevant rules and in the light of the observations made by the Tribunal while passing the order.

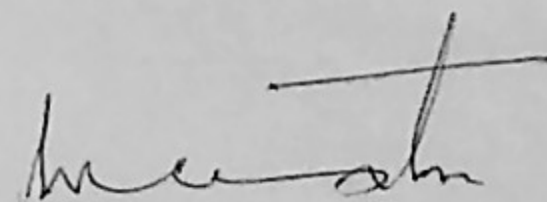
2. In compliance of the same, the respondent no.3 had issued order dated 6.1.2007, which is impugned in this O.A. It has been stated in the impugned order that after written examination the applicant was placed at sl. No. 2. However, on the basis of further interview and the overall record of the selection, one Sri S.K. Nigam was found to be more deserving to fill up the only vacancy which existed against physically challenge. The case was, therefore, decided on merits.

3. At this stage, therefore, we find there is nothing more the respondents can do to help the applicant. We, therefore, of the opinion that at the admission stage itself the O.A. can be disposed of as it does not have much merit. The O.A. is dismissed at admission stage itself with no order as to costs.



MEMBER-J

GIRISH/-



MEMBER-A